NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CAs No.180/2017, 188/2017 & 189/2017 IN CP (IB) No. 98/Chd/CHD/2017

In the matter of:

BCL Homes Ltd. ...Petitioner/Applicant.

Present: Mr. G.S. Sarin and Mr. Jalesh Grover, Practising Company

Secretaries for the petitioner.

Mr. Yash Pal Gupta, Advocate for the interveners. Mr. Rakesh Gupta and Mr. Puneet Jain, Advocates for

Canara Bank.

Mr. Rajneesh Malhora, Advocate for some home buyers. Mr. Pradeep Sharma, Advocate for six home buyers.

Mr. Nahush Jain, Mr. Arora Vishwas Kumar and Mr. Dhawal Partap Singh Ahluwalia, Advocates for interveners in CA

No.189/2017.

Mr. D.K.Singal and Mr. Rahul Garg, Advocates for 52

interveners.

Mr. Rahul Garg, Advocate submits that he will be filing his Power of Attorney on behalf of 52 home buyers in the Registry. Let the needful be done during course of the day. List the matter on 20.11.2017 for arguments.

Learned counsel for the objectors in CA No.189/2017 shall file in a tabulated form the information of transfer deeds effected by the corporate-debtor.

In the meanwhile, the petitioner is directed to file copies of the entries made in the books of accounts relating to the sale consideration in respect of the sale deed registered on 01.09.2017.

> Sd/-(Justice R.P. Nagrath) Member (Judicial)

November 15, 2017